SUPREME COURT OF INDIA

Re: Reconsideration of proposal for transfer of Mr. Justice Pritinker Diwaker, Judge, Chhattisgarh High Court to Allahabad High Court.

The Collegium vide Minutes dated 10th January, 2018 resolved to recommend that Mr. Justice Pritinker Diwaker, Judge, Chhattisgarh High Court, be transferred, in the interest of better administration of justice, to Allahabad High Court.

Vide representation dated 16th January, 2018 Mr. Justice Pritinker Diwaker, for the reasons stated therein, has requested that the proposal for his transfer to the Allahabad High Court may be reconsidered.

Consideration of the aforesaid representation of Mr. Justice Pritinker Diwaker was deferred by the Collegium on 16th July, 2018.

The Collegium while examining the request of Mr. Justice Pritinker Diwaker has factored in all relevant aspects including his response. The Collegium does not find any merit in his representation and is, therefore, of the opinion that the request made by Mr. Justice Pritinker Diwaker cannot be acceded to. The Collegium accordingly resolves to reiterate its recommendation
dated 10th January, 2018 for his transfer, in interest of better administration of justice, to the Allahabad High Court.

( Dipak Misra ), C.J.I.

( Ranjan Gogoi ), J.

( Madan B. Lokur ), J.

( Kurian Joseph ), J.

( A.K. Sikri ), J.

New Delhi,
September 07, 2018.